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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAOBENCH  
AT HYDERABAD

C.P.No.101 OF 1998  
in  
O.A.No.1040 OF 1997

DATE OF ORDER:28-8-1998

Between:

G.Narasimha Reddy. .. Applicant

and

1. Sri N.C.Sinha,  
General Manager, S.C.Railway, Secunderabad.
2. Sri S.P.Qhoudhary,  
Chief Personnel Officer, S.C.Railway,  
Secunderabad.
3. Sri J.C.Jagannadham, Financial Advisor  
and Chief Accounts Officer, S.C.Railway,  
Guntakal.
4. Pratap SRivatsava,  
Divisional Railway Manager, S.C.Railway,  
Guntakal,
5. A.V.Reddy, Sr.Divisional Accounts Officer,  
S.C.Railway, Guntakal.

.. Respondents

COUNSEL FOR THE APPLICANT :: Mr.S.Ramakrishna Rao

COUNSEL FOR THE RESPONDENTS:: Mr.K.Siva Reddy

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER(ADMN)

AND

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER(JUDL)

: O R D E R :

ORAL ORDER(AS PER HON'BLE SRI R.RANGARAJAN, MEMBER(A) )

Heard Mr.S.Rama Krishna Rao for the Applicant  
and Mr.K. Siva Reddy for the Respondents.

2. The OA was disposed of by Order dated:23-10-1997.  
The applicant submits that the direction is not complied  
with. We are of the opinion that both the parties should  
take action to ensure that the direction in the OA is  
complied with quickly. In order to achieve, the following

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are  
directions given:

i) The Manager, Canara Bank, Adoni, Kurnool District, ~~he was~~ was informed to release the relief ~~payable~~ pending to the applicant from the date it was stopped and continue payment of relief by Order dated: 24-3-1998 bearing No. A/PEN/GTL/Rlys./8728 (Annexure.1 to the CP). In case the Bank is not willing to comply with that Order, the respondents-Organisation of the Division should advise suitably forthwith in this connection to the Bank and a copy should be given to the applicant so that the applicant can pursue his case ~~at~~ with the bank authorities. That will enable for release of the held back amount quickly;

ii) As regards examination of the documents, a Coordinating Officer not below the rank of Senior Inspector of the concerned Department should be nominated by the respondent-authorities who will collect the records and show it to the applicant and also collect other records if available if required by the applicant. That will enable both sides to come to a conclusion quickly.

3. With the above ~~observations~~, the C.P. is closed. Time for compliance of the above ~~observations~~ ~~directions~~ is three months from the date of receipt of a copy of this Order.

*BS*  
( B.S. JAI PARAMESHWAR )  
MEMBER (JUL)  
28/8/98

*RR*  
( R.RANGARAJAN )  
MEMBER (ADMIN)

Dated: this the 28th day of August, 1998  
DICTATED TO STENO IN THE OPEN COURT

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